CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

O.A. No. 2260/1989

New Delhi this the 26 Day of February 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Ram Kishan, S/o Shri Tek Chand, Parcel Superviser, Northern Railway, Baroda House, New Delhi.

- 2. Shri Bal Kishan son of Shri Bulaki Dass
- Shri Sohan Lal Chhabra,
 S/o Shri Bhagwan Das,
- 4. Shri Ramjas Singh, S/o Shri K.B. Singh,
- 5. Shri P.C. Aggarwal, S/o Shri Shankar Lal,
- 6. Shri M.C. Goel, S/o Shri Banarsi Das,
- Shri G.S. Mutani,
 S/o Shri Ishwar Singh

Applicants

· All are Parcel

New Delhi.

Office Staff of Railway Station

(By Advocate: Shri B.S. Mainee)

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- The General Manager, Northern Railway, Baroda House, New Delhi.
- The Divisional Railway Manager, Respondents Northern Railway, State Entry Road, New Delhi.

(By Advocate: Shyam Moorjani)

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Hon'ble Shri A.V. Haridaşan, Vice Chairman (J)

The applicants, 7, in number have filed this application being aggrieved by the action of the giving reservation in respondents in Scheduled Castes/Scheduled Tribes in promotion in the category of Parcel Office Staff over and above the percentage of 15% and 7½% in respect of SC/ST employees respectively as also the action of the respondents in promoting SC/ST employees to higher grades in preference to the non: SC/ST staff over whom the SC/ST employees had got preference for promotion by jumping the queue to fill up the reserved post for SC/ST candidates. The applicants have, therefore, prayed that the respondents may be directed to promote the applicants to the higher grades from the dates which their juniors SC/ST employees have been promoted over and above their up the existing prescribed quota and to fill vacancies in the higher grade of the Ticket Checking categories in accordance with the law enunciated by the Allahabad High Court in J.C.Mallik's various other Benches of the Central Administrative Tribunal. This application is being contested by the respondents. As the issue involved in this case was being considered by the Hon'ble Supreme Court J.C. Mallik's case by order dated 14.7.1994 of the Division Bench, The application was adjourned sine die to be listed after the decision of the Hon'ble Supreme Court in J.C. Mallik's case. Now that the

Hon'ble Supreme Court has disposed J.C.Mallik's case by Judgement dated 26.7.1995, this application is disposed of directing the respondents to take further action in the matter in accordance with the above judgement. There is no order as to costs.

(R.K. Ahooja) Member (A)

(A.V. Haridasan) Vice Chairman (J)

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